

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **PROTOCOL MARINE SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Protocol Marine Services Pvt. Ltd.
2.	Date of incorporation of corporate debtor	05 November 2001
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090MH2001PTC133857
5.	Address of the registered office and principal office (if any) of corporate debtor	1502/A, 15th Floor Universal Magestic, P.L Lokhande Marg, Chembur (W) Mumbai 400043
6.	Insolvency commencement date in respect of corporate debtor	07-10-2022 (order received by IRP on 10-10-2022)
7.	Estimated date of closure of insolvency resolution process	09-04-2023 (180 Days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Swapnil Mukund Agrawal IBBI/IPA-001/P-00845/2017-18/11429
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102-201, Krushna Kunj, Plot No. 10-C, Near Tilak Nagar Ground, Nagpur – 440010 swapnil.ip845@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	102-201, Krushna Kunj, Plot No. 10-C, Near Tilak Nagar Ground, Nagpur – 440010 swapnil.ip845@gmail.com
11.	Last date for submission of claims	21-10-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: As in (10) above

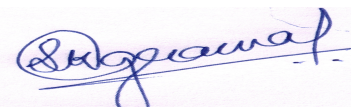
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PROTOCOL MARINE SERVICES PRIVATE LIMITED** on 07-10-2022.

The creditors of **PROTOCOL MARINE SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof **on or before 21-10-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Swapnil Mukund Agrawal
Interim Resolution Professional
IBBI/IPA-001/P-00845/2017-18/11429
Dated 10-10-2022
Place – Mumbai / Nagpur



LKP FINANCE LIMITED
CIN: L65990MH1984PLC032831
Regd. Office: 203, Embassy Centre, Nariman Point, Mumbai-400 021.
Tel: 91-22-40024785 / 86 Fax: 91-22-22874787
NOTICE
NOTICE is hereby given pursuant to Regulation 29 and 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015...

CHOKSI IMAGING LIMITED
Regd. off: 4th Floor, C-wing, Classique Centre, Mahal Ind. Estate, Off Mahakali Caves Road, Andheri(E) Mumbai-400 093, INDIA.
Tel: 022-42287588, Fax: 022-42287588, Email: imaging@choksiworld.com, Website: www.choksiworld.com.
CIN: L24294MH1992PLC389063
STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2022

S. E. RAILWAY - TENDER
Tender Notice No.: MECHCKP-22-23-16.
For & on behalf of President of India, Divisional Railway Manager (Mechanical), Chakradharpur, S.E. Railway invites E-Tenders for the under mentioned work.
Manual Offers are not allowed against this tender, and any such manual offer received shall be ignored. Name of work: Retro-fitting of twin pipe air brake system in 2000 wagons of CKP Division. Tender Value: ₹ 3,95,39,235.35. Bid Security: ₹ 3,47,700. Cost of Tender form: Nil. Place of opening of tender: Office of the Sr. DME/CKP, S.E. Railway, Date and time of closing of tender: 15.00 hrs. of 26.10.2022.

शुद्धिपत्र
दि. 06.10.2022 रोजी विद्यमान स्टॅडर्ड आणि पुढारी मुंबई या वृत्तपत्रात प्रसिद्ध झालेल्या अशोक सहकारी बँक लि. नेटवर्क शाखा अडवतनागर यांचे कर्जदार श्री. जयनाथ चंद्रकांत घोडकेकर यांच्या निष्कर्षाचा तपसिल श्री. जयनाथ चंद्रकांत घोडकेकर यांच्या मालकीचे फ्लॉट नं. 909, जे-9-9, श्री गणेश ऑफ. जे. जे. रोड सोसायटी, सेक्टर-२९, चनसोली, मुंबईमुंबई असा याचा बाकी नोंदीसोयीचे कुठल्याही बदल नाही.
सही / - अशोक सहकारी बँक लि. शाखा नेटवर्क

PUBLIC NOTICE

NOTICE is hereby given that, 1) MRS. RADHIKA RAJESH DAREKAR and 2) MR. RAJESH DADABHAI DAREKAR (the said Owners) are the holders and owners of Flat No. 601, area admeasuring 750 sq. ft. Built up, on 6th Floor, in 'D' wing, Society known as VASANT SARITA CO-OP HSG. SOC. LTD., situated at 90 ft. Road, Opp. HDFC Bank, Thakur Complex, Kandivli (East), Mumbai - 400 101 Village Poisar, New C.T.S. No. 638-C, Taluka Borivali, M.S.D. (the said Flat) and holder of 5 fully paid-up shares bearing distinctive Nos. 471 to 475 (both inclusive) comprised in the share certificate No. 95 (the said Share Certificate), the said Shares issued by VASANT SARITA CO-OP HSG. SOC. LTD. (the Society).

PUBLIC NOTICE

Public at large is hereby informed that I am investigating the title in respect of Flat No. 36, Fifth Floor, Building No.1, Maya Nagar Co-op. Hou. Soc.Ltd., lying on land bearing Gut No.77(pt) & 79(pt) at Village Kopri, Thane (East) 400603. The present owner, Mr Deepak Batreja has represented to me that the said Flat was owned by his father Mr.Brijlal Batreja who has expired on 01/03/2016 and the legal heir of Late Brijlal Batreja has released all his rights in the said flat in his favour vide registered release deed dated 21/05/2021.

PUBLIC NOTICE

This is to inform that Original unregistered Agreement for Sale dated 08/12/1985 b/w M/s Devedaya Construction Company (Vendor) and Mr. Dilip Tukaram Kand (Purchaser) in respect of Flat No. 307, 3rd floor, adm. 57.15 Sq. mts., 2/B, Devedaya Co-op. Hsg. Soc. Ltd., land bearing S. No. 179, TP Scheme No.1, Panchpakhandi, Tal & Dist Thane has not been available/ irrecoverably lost/ misplaced by Mr. K. N. Kesu. Any person/s who have any claim, right, title and interest in the flat and in the original agreement by way of Agreement for Sale, Sale Deed, gift, exchange, mortgage, charge, lease, lien, succession or in any other manner what so ever, should intimate the same to the undersigned with sufficient document within 14 days from the date of publication of this notice at the address hereunder. In case objection is not received in writing within the stipulated time it shall be presumed that there are no claims to the said flat and to the said original agreement and/or to title deeds.
Dalesh V Bajaj
Advocate High Court
323, Geeta Sadan Society, Gokul Nagar, Bhiwandi, Dist Thane

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my client name Miss. Mumtaz Karimuddin Khan, 2/Mr. Karimuddin Khan is the owner of Flat bearing No. 1602, admeasuring 48.77 Sq.Mtr. Carpet area on 16th Floor, 'C' Wing, Bldg Known as 'Dosti Ruby' Society known as 'Dosti Ruby (Planet North) CHSL', standing on the plot of land bearing Survey No. 1481, 1501, 155/1, 155/2, 156, 159, 160/5, 161/2A, 182, 157, 158/1, 160/4, 161/2, Village- Shil, Taluka & District Thane bearing society Registration No. TNA / (TNA) / HSG / (T) / 31845 / 2019, Dated 04/04/2019.

PUBLIC NOTICE

Shri P. Ramnarayan a member of Andheri Roopvarsha Co-operative Housing Society Ltd., having address at Next To Samraj Hotel, Chakala Rd., Andheri (East), Mumbai - 400 099 and holding Flat No. 8, in the building of the society, died on 03-12-2019 without making any nomination. The society hereby invites claims or objections from the heir/ heirs or other claimants / objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society with in a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/ her/ their claims/ objections for transfer of shares and interest of the deceased member in the capital/ property of the society with in a period of 14 days from the publication of this notice. The claims objections, if any received by the society for transfer of shares and interest of the deceased member in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the Secretary of the Society between 6.00 P.M. to 7.00P.M. from the date of publication of the notice till the date of expiry of its expiry period. For and on behalf of The Andheri Roopvarsha C.H.S. Ltd.
Hon. Secretary
Place: Mumbai
Date: 25/09/2022

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PROTOCOL MARINE SERVICES PRIVATE LIMITED

Table with 2 columns: S/No, PARTICULARS, DETAILS. Contains details of creditors, dates, and contact information for Swapnil Mukund Agrawal.

IndusInd Bank Limited
Registered office: 2401, Gen. Thimmayya Road, (Cantonment), Pune - 411 001
Branch Office: Sangam Complex, Ground Floor, Off. Mirza Ismail Road, Jaipur- 302006

POSSESSION NOTICE

(As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the Authorized Officer of IndusInd Bank Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 4 columns: S/No, Name and Address of Borrowers No. & Date of Demand Notice, Description of Property(ies) & Date of Possession, Amount demanded in Possession Notice. Lists details for 3 borrowers.

PUBLIC NOTICE

I Renu Chandwani Share Certificate number 23651 of 100 Equity Share Folio 006025, Distinctive 6265001 / 6265100 of PRIVI SPECIALITY CHEMICALS LIMITED Having Regd Office At Privi House, A71, TTC, Thane Belapur Road, Kopar Khairane, Navi Mumbai 400710 Has Been Lost. Any Person Having A Claim In Respect Of Above Said Certificate May Lodge Claim With The Company Within 15 Days At The Registered Office Of The Company.

Place: Mumbai
Date: 11-10-22

विवेक ग्राहक तक्रार निवारण आयोग, मुंबई उपनगर, प्रशासकीय इमारत ३ रा मजला, डॉ. बाबासाहेब आंबेडकर उद्यानसमोर, चार्जे (पूर्व) मुंबई-५१.
E-MAIL: canfo-mu-mh@nic.in Tel No. 022-26551625
Consumer Case No. 107/2020
NIKHIL MANISH BUIJTAR ...Petitioner/Complainant/Appellant
Versus ...Opposite Party/ Respondent(s)
SUCCESS FORUM ...Opposite Party / Respondent Name :
1. SHRI PRADEEP MANDAL VICE PRESIDENT OF OP-1, Office : SUCCESS FORUM 401, 4th Floor, Paranjpe Udyog Bhawan, above Khandelwal Sweets, Station Road, Jambli Naka, Thane (W)- 400601.

RAJARAMBAPU SAHAKARI BANK LTD.; PETH (Scheduled Bank)
Recovery Department, Head Office, Peth, Tal.-WALWA, Dist-SANGLI PIN. No.- 415407
Ph. No. 02342-252131,252133. Mob.-9860600700, Email- recovery@rajarambapubank.org

Public Notice for Sale of immovable properties

Bank has decided to sale following immovable properties.
Details of immovable properties
1) Commercial Unit No.3 admeasuring 5012 sq. ft. (carpet) on 2nd Floor. and
2) Commercial Unit No.3 admeasuring 5012 sq. ft. (carpet) on 4th Floor.

In the Commercial Building Known as "THE BUSINESS BAY" situated on the NA land admeasuring about 3455.7 sq. mtrs., bearing Survey No.638/3 and bearing portion of Survey No.46, Hissa No.2(Part), Survey No.62, Hissa No.7(Part), Survey No.46, Hissa No.5E & Survey No.45, Hissa No.1(Part) of Village Mohili, Taluka Kurla on Kurla Andheri Road, in the Registration Sub-District Kurla, District Mumbai Suburban and with in the limits of Municipal Corporation of Greater Mumbai.

Interested parties should send proposal on mail address to dadar@rajarambapubank.org and recovery@rajarambapubank.org Mobile No. 9561000830, 9561000834

Date- 11/10/2022 Chairman
Place- Peth RAJARAMBAPU SAHAKARI BANK LTD; PETH (Scheduled Bank) Tal.-WALWA, Dist-SANGLI

कार्यपालक अभियंता का कार्यालय, पेयजल एवं स्वच्छता प्रमंडल, गढ़वा। सहजिना मोडे, गढ़वा (झारखण्ड) पिन नं० 822114
E-mail :- edw@wsd.garhwal@gmail.com

ई-प्रोक्वोरमेंट निविदा आमंत्रण सूचना (1st Call)

निविदा सूचना संख्या-DWSD/GAR-13/2022-23 दिनांक-10.10.2022

Table with 3 columns: क्र. सं, कार्य का नाम, केन्द्र प्राप्तिगत योजना 'जल जीवन मिशन' के अंतर्गत. Lists details of water supply projects.

APNA SAHAKARI BANK LTD.
REGD. OFFICE : Apna Bazar, 106-A, Naigaon, Mumbai - 400 014. Corporate Office : Apna Bank Bhavan, Dr. S.S. Rao Road, Parel, Mumbai - 400 012. Tel. 022-2416 4860 / 2410 4861- 62/2411 4863, Fax 022-24104680 Email : apnabank@vsnl.com, Website : www.apnabank.co.in

POSSESSION NOTICE

Whereas the Authorized Officer of Apna Sahakari Bank Ltd. (Multi State Scheduled Co-Op. Bank) under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12), issued Demand Notice dated December 28th, 2021 Under Section 13 (2) of the said Act calling upon the Borrower - M/s. Wana Milk & Milk Products Ltd. - Mr. Chitrasen Nagnath Gulave (Director/Mortgagor/Guarantor), Mr. Mahavir Jagonda Patil. (Director/ Guarantor), Mr. Vilasrao Yashwant Patil. (Director/Guarantor) to repay the amount mentioned in the said Notice being Rs. 34,56,42,767.84 (Rupees Thirty Four Crore Fifty Six Lakh Forty Two Thousand Seven Hundred Sixty Seven and Paise Eighty Four Only), as on November 30th, 2021 together with further interest thereon with effect from December 01st, 2021 onward until the date of payment, within 60 days from the date of the said Notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken Possession of the Property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 9 of the said Rules on this October 07th, 2022. The borrower and the others mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the Property and any dealings with the Property will be subject to the charge of Apna Sahakari Bank Ltd. (Multi State Scheduled Co-Op. Bank) for an amount of being Rs. 34,56,42,767.84 (Rupees Thirty Four Crore Fifty Six Lakh Forty Two Thousand Seven Hundred Sixty Seven and Paise Eighty Four Only), as on November 30th, 2021 together with further interest thereon with effect from December 01st, 2021 onward until the date of payment. The Borrowers attention is invited to Sub Section 8 of Sec.13 of SARFAESI Act in respective of time available to redeem secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

1. All that piece and parcel of land known as Plot No. E-10, admeasuring area 40000.00 sq.m. & Factory construction area 5215.405 sq. m. In the Malegaon Industrial Area within the Village limits of Malegaon Sinner and outside the limits of Nashik Municipal Corporation, Tal - Sinner, Dist - Nashik, bounded by : On East- Gat No. 30 & MIDC Land, On West- 30 mtr. Road & 45 mtr. Road, On South- 45 mtr. Road & MIDC Land, On North - 30 mtr. & Gat No. 30. (the above mentioned land admeasuring 57314.00 sq.m. Out of 57314.00 sq. m. area 10414.00 sq. m. and area 6900.00 sq. m. release by bank as per sanction dated 04.06.2021)
2. Plant & Machinery at Factory Premises.

